

HARYANA VIDHAN SABHA

Un-Starred Question

**To be asked at a meeting of the Haryana Vidhan Sabha to be held on
Tuesday, the 26th February, 2013**

Restrictions to Acquire Fertile Land

363. SMT. RENUKA BISHNOI, M.L.A. : Will the Power Minister be pleased to state

:-

- a) whether there is any restriction to acquire fertile land for the purpose of Industrial and Commercial use in the Land Acquisition Act;
- b) if so, the reasons for which fertile land has been acquired on large scale for setting up an Atomic Power Plant in Gorakhpur (Fatehabad) ; and
- c) the steps taken by the Government to stop the construction of the Atomic Power Plant and to return the acquired land to the farmers so far ?

**Chandigarh:
The 19th February, 2013**

**SUMIT KUMAR,
Secretary,
Haryana Vidhan Sabha**